

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
P S EARTHMOVERS PRIVATE LIMITED
OPERATING IN EARTH MOVING MACHINERY INDUSTRY AT KOLKATA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with CIN	P.S.EARTHMOVERS PRIVATE LIMITED CIN: U29244WB2006PTC108701 AADCP8704A
2. Address of the registered office	40/2/1Z LAKE RD, KOLKATA, West Bengal, India, 700029
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Land at NH-6, Nibra, Ankurhati Check post PS-Domjur, Makardaha, Howrah - 711409 or J742+C82, NH-6, Kamrangu, Andul, Howrah, Nibra, West Bengal 711302
5. Installed capacity of main products/ services	Tata Hitachi Crane Dealer ShowRoom and Repair
6. Quantity and value of main products/ services sold in last financial year	NA (CD is not a going concern)
7. Number of employees/ workmen	ZERO(CD is not a going concern)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The documents can be obtained by sending a request email at: psearchibc@gmail.com or manishbuchasiacs@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Available details can be sought by sending a request to Resolution Professional at psearchibc@gmail.com
10. Last date for receipt of expression of interest	02-08-2024
11. Date of issue of provisional list of prospective resolution applicants	03-08-2024
12. Last date for submission of objections to provisional list	08-08-2024
13. Date of issue of final list of prospective resolution applicants	09-08-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08-08-2024
15. Last date for submission of resolution plans	07-09-2024
16. Process email id to submit EOI	psearchibc@gmail.com

Notes:

1) The Resolution Professional ("RP")/ Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.2) The RP/CoC reserves the right to cancel or modify the process, timelines or eligibility criteria without assigning any reason and without any liability whatsoever.

Mr. MANISH SANTOSH BUCHASIA PCS IP RV
Resolution Professional

Reg No.: IBBI/IPA-002/IP-N00487/17-18/11449

For, P S Earthmovers Private Limited (Under CIRP)

AFA No.: AA2/11449/02/271123/202376;Valid from 28/11/2023 to 27/11/2024

Date: 18/07/2024 3; **Place:** Ahmadabad

